

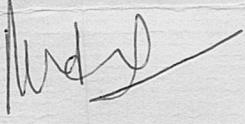
(1)

O.A. No 720/04

10.01.2006

Hon. Mr. A.K. Singh, A.M.

Restoration Application was to be heard today but applicant's counsel is not present without any good and sufficient reason. Shri V.K. Pandey, counsel for the respondents is present. In the absence of counsel for the applicant, I do not find any good and sufficient reason on the record to restore the application in question. Accordingly, the M.A. No.1051/05 is dismissed for default and non prosecution.

  
Member (A)

/M.M./